

Date of order: 01.06.2005

Mr. Kishan Bansal, counsel for applicant.
Mr. Vinit Mathur, counsel for respondent
Nos. 1 & 2.
None is present for respondent Nos. 3 & 4.

At the very outset, the learned counsel for the applicant submits that the applicant has already been granted the relief as claimed in this O.A. and the O.A. has been rendered infructuous.

The learned counsel for the respondents does not dispute the position.

In view of the aforesaid facts, circumstances and subsequent developments in this case, the O.A. stands disposed of having become infructuous. No costs.

(G. R. Patwardhan)
Adm. Member

(J. K. Kaushik)
Judl. Member

Sharma

Copy of order
Sent to Pet
by Speed Post
Per Ad. Vice
u - 183
alt 8.69
3/6/05
3/6/05
(a. morning)

Part II and III destroyed
in my presence on 9/1/2014
under the supervision of
section officer () as per
order dated 18/12/2013

Section officer

which copy of
order sent to
Pet Secy back/
w, y, z remarks
& placed
Pet C
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